

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 78
ANSWERED ON 07/02/2023

DECENTRALIZATION OF MGNREGS

*78. SHRI GAJANAN KIRTIKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has proposed to decentralise the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) at the grassroots level;
- (b) if so, the details thereof, State and UT-wise particularly related to Maharashtra, Dadra & Nagar Haveli and Daman & Diu;
- (c) whether the Government has proposed to revise the wages under MGNREGS which at present stand way lesser than the market rates in several States; and
- (d) if so, the details thereof, State and UT-wise?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI GIRIRAJ SINGH)

(a) to (d): A statement is laid on the Table of the House.

Statement in reply to Parts (a) to (d) of Lok Sabha Starred Question No. 78 for 07.02.2023

(a) & (b): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

Mahatma Gandhi NREGS is a demand driven wage employment scheme with bottom up planning. The works are identified, approved and prioritized out of shelf of work by the Gram Panchayat, recommended by Gram Sabha in each State/UT as per the provision of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA). Accordingly, the works are approved and taken up by Panchayat as per the demand. The planning of works is done as per the estimated person days to be generated for the work in a financial year at the time of assessment of labour budget.

(c) & (d): As per Section 6(1) of Mahatma Gandhi NREGA, the Central Government may by notification specify the wage rate for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every financial year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The wage rate is made applicable from 1st April of each financial year. However each State/UT can provide wage over and above the wage rate notified by the Central Government.
